CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indira Nagar, Bangalore-560 038.

ON WEDNESDAY THE 13TH AUGUST, 1986

PRESENT

THE HON'BLE CHAIRMAN : JUSTICE SHRI K.MADHAVA REDDY
THE HON'BLE MEMBER(ADMINISTRATIVE): SHRI L.H.A.REGO.

IN APPLICATION NO.1615 OF '86

P.A.Khader, C/o M/s K.R.D.Karanth, Advocate, No.32, Sankey Cross Road, Mangalanagar, Bangalore.52.

.. Applicant.

Versus.

- 1. The Director, Central Board for Workers Education, 1400 West High Court Road, Gokulpet, Nagpur-440 010.
- The Regional Director, Hassan, Central Board for Workers Education, Hassan Dt.

 Secretary to Government, Min. of Labour, G.O.I., New Delhi.

.. Respondents.

ORDER

In the above said application this Tribunal has passed the following m order:-

"The Petitioner admittedly is not posted within the jurisdiction of the Bangalore Bench of the Central Administrative Tribunal. The grievance of the Petitioner in this application under section 19 of the Administrative Tribunals Act is to direct the Respondents to post him to Hassan or any other place near his hometown i.e. Mangalore, in accordance with the policy of the Central Government. He went on leave while he was posted at Rourkela, in Orissa State, which is not within the territorial jurisdiction of the Bangalore Bench of the Central Administrative Tribunal. Rule 6 of the Central Administrative Tribunal (Procedure) Rules, 1985, requires the Applicants to file their applications before a Bench within whose jurisdiction the Applicant is posted for the time being or with the Registry of the Principal Bench. Petitioner states that although he was posted at Rourkela which is within the jurisdiction of the Cuttack Bench of the Central Administrative Tribunal, he was on leave and in his place, someone else is posted. In the result, he is not, at present posted either at Rourkela or in any other place within the jurisdication of the Bangalore Bench of the Central Administrative Tribunal. situation, the only option left to him is to file the application under Section 19 with the Registrar of the Principal Bench and if prosecution of any such application causes any hardship or inconvenience to the Applicant, it is for him to move an application under Section 25



for transfer to the appropriate Bench. But, as the rules stand; any such request will be considered on its own merit if, as and when such an application is filed. As the matter now stands, the objection raised by the Registry must be upheld and is accordingly upheld. Papers to be returned for presentation before appropriate Bench!

Given under my hand and the seal of this Tribunal.



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Takkelatnama & Memos at 15/7/86 & 29.786.

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